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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 791 of 1994

H.S.Sharma Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. S.Das Gupta, A.M.)

Heard Shri Anupam Shukla, learned
counsel for the applicant on admission.

2. The applicant in this case was appointed as Extra Departmental Branch Post Master (EDBPM for short) vide order dated 6.1.1979. He was put off duty on 29.4.1986 and since then he is continuing as such. The applicant's grievance is that his case of put off duty has not been reviewed in accordance with the departmental instructions in this regard nor has he been given reasonable opportunity to defend himself in the disciplinary proceedings.

3. The Tribunal does not find any reason to interfere in the matter at this stage since the proceedings are still continuing. However, we feel that it will be just and proper to direct the respondents to review the case of put off duty in respect of the applicant in accordance with the departmental instructions stated to be in force

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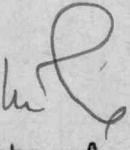
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and take a decision in accordance with the law.
The respondents should also bring the inquiry ^{to a conclusion} in a time-bound manner and for that matter the applicant shall also fully cooperate ^{to complete} the inquiry.

4. The respondents are directed to complete the review of the case of put off duty within a period of 3 months from the date of communication of this order and thereafter take further action in accordance with law.

5. The D.A. No. 791/94 is disposed of at the admission stage with the above direction.


Member-J


Member-A

Allahabad Dated: 19.5.1994

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